

an>

Title : Need to prohibit certain State Government lotteries that are violating the provisions of the Central Lottery Regulations Act. 1998.

SHRI LONAPPAN NAMBADAN (MUKUNDAPURAM): Sir, I rise to bring to the notice of the House the problems being faced by the Government of Kerala as well as the poor lottery agents and the lottery ticket sellers of Kerala.

The Government of Kerala had submitted a Memorandum to the Union Home Ministry on 23<sup>rd</sup> August, 2004 requesting it to prohibit certain State Government lotteries that are blatantly violating the provisions of the Central Lottery Regulations Act, 1998.

However, even after a lapse of more than 15 long months, no action has so far been taken by the Home Ministry on the above said Memorandum of the Government of Kerala. Continued sale of the lottery tickets violating the existing regulations is very seriously and adversely affecting the self-employment of about three lakh poor lottery agents and the daily earnings of poor lottery sellers of Kerala out of whom a considerable number are physically handicapped persons.

I, therefore, request the Central Government to take immediate and time-bound action on the Memorandum dated 23<sup>rd</sup> August, 2004 from the Government of Kerala.